

(23)

CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 23 of 1994 in
O.A. NO. 200 of 1989
~~XXXXXX~~

DATE OF DECISION 02.05.1994.

Shri Khetsinh D.Rajput Petitioner

Mr.P.H.Pathak Advocate for the Petitioner (s)

Versus

Mr.Sudershan, General Manager, Respondent
Telecom Dist.

Shri Akil Kureshi Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.K.Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JWD

(24)

: 2 :

Khetsinh D.Rajput,
Radha Raman Nagar,
Nr.Anil Starch Mills,
Nicol Road,
Ahmedabad.

...Applicant.

(Advocate : Mr.P.H.Pathak)

Versus

1. Mr.S.Sudershan,
General Manager,
Telecom Dist.
or his successor in office
Ramnivas Building,
Khanpur, Ahmedabad.
2. Mr.B.J.Gudoria,
Asstt Engineer PSN III
Vasna Telephone Exchange,
or his successor in office,
Vasna, Ahmedabad.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

C.A./23/94 in O.A./200/89.

Date : 02.05.1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Mr.Akil Kureshi states, under instructions from Mr.M.K.Shah, Assistant Engineer (PSN), Ahmedabad, that the applicant will be reinstated when he reports for duty. Mr.P.H.Pathak states that the applicant will report for duty within two ~~or~~ three days. Mr.Akil Kureshi further states that the direction regarding payment of back wages will be complied within three weeks hereof.

In view of these statements made by Mr.Akil Kureshi, Mr.P.H.Pathak does not press the C.A. Accordingly C.A. stands disposed of as not pressed.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

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